

## ACT NO. XIX OF 1917.

[PASSED BY THE INDIAN LEGISLATIVE COUNCIL.]

*(Received the assent of the Governor General on the 19th  
September, 1917.)*

An Act to Amend the Indian Paper Currency Act, 1910, and the Indian Paper Currency (Temporary Amendment) Act, 1917.

II of 1910.

XI of 1917.

WHEREAS it is expedient to amend the Indian Paper Currency Act, 1910, and the Indian Paper Currency (Temporary Amendment) Act, 1917; It is hereby enacted as follows:—

1. (1) This Act may be called the Indian Paper Currency (Amendment) Act, 1917. Short title and duration.

(2) Sections 6 and 7 shall have operation only during the continuance of the present war, and for a period of six months thereafter.

XI of 1917.

2. Section 3 of the Indian Paper Currency (Temporary Amendment) Act, 1917, shall be construed as if for the words "three hundred millions" the words "four hundred and twenty millions" were substituted. Amendment of section 3, Act XI of 1917.

II of 1910.

3. In clause (a) of section 2 of the Indian Paper Currency Act, 1910, (hereinafter referred to as the said Act) after the words "value of" the words "one rupee, two and a half rupees", shall be inserted. Amendment of section 2, Act II of 1910.

4. In section 3 of the said Act, the words "not being less than five rupees" shall be omitted. Amendment of section 3, Act II of 1910.

5. In section 15 of the said Act, for the words "five rupees" wherever they occur the words "one rupee" shall be substituted. Amendment of section 15, Act II of 1910.

6. In

Amendment  
of section 19,  
Act II of  
1910.

6. In section 19 of the said Act after the words "the Governor General in Council" the words "including any gold coin or bullion held on behalf of the Governor General in Council by or under the control of the Government of any part of His Majesty's dominions for coinage or such other temporary purpose" shall be inserted.

Amendment  
of section  
21, Act II  
of 1910.

7. In section 21 of the said Act after the words "the Secretary of State for India in Council" where they last occur, the words "or to the Government of any part of His Majesty's dominions or from any such Government to the Governor General in Council" shall be inserted.

Amendment  
of section  
29 (2) (a),  
Act II of  
1910.  
Repeal of  
Ordinance  
II of 1917.

8. In clause (a) of sub-section (2) of section 29 of the said Act, the words and signs "(not being less than five rupees)" shall be omitted.

9. The Indian Paper Currency (Amendment) II of 1917, Ordinance, 1917, is hereby repealed.